

MR. SPEAKER : You start everything and then you ask me to bring the House to order.

SHRI JYOTIRMOY BOSU : Will you please tell me why it cannot be a privilege motion? We cannot function like this. The Prime Minister cannot misuse her office; she may be the Leader of the House.

MR. SPEAKER : As Leader of the House, she can meet you in her room and discuss so many things. It will be setting an unhealthy precedent if the Prime Minister were always to be in the fear that whatever she is saying in her room may not come out as a privilege or some other motion later. I do not think it is very correct.

Papers to be laid.

12.28 hrs.

### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND UNDER CENTRAL EXCISE RULES, 1944, INCOME-TAX (2ND AMDT.) RULES, 1972 AND WEALTH TAX (2ND AMDT.) RULES, 1972

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) S.O. 1905 published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 369(E) published in Gazette of India dated the 1st August, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 864 published in Gazette of India dated the 22nd July, 1972 together with an explanatory memorandum.
- (iv) G.S.R. 902 published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum. [Placed in Library. See No. LT. 3412/72].

(2) A copy of the Income-tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 436(E) in Gazette of India dated the 21st June, 1972, under section 296 of the Income-tax Act, 1961. [Placed in Library. See No. LT 3413/72].

(3) A copy of the Wealth-tax (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. S.O. 437 (E) in Gazette of India dated the 21st June, 1972, under sub-section (4) of section 46 of the Wealth-tax Act, 1957. [Placed in Library. See No. LT 3414/72.]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

- (i) G.S.R. 335(E) and G.S.R. 335A (E) published in Gazette of India dated the 10th July, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 347(E) to 358(E) published in Gazette of India dated the 24th July, 1972 together with an explanatory memorandum.
- (iii) G.S.R. 365(E) to 367(E) published in Gazette of India dated the 29th July, 1972 together with an explanatory memorandum.

[Placed in Library. See No. LT-3516/72.]

MONOPOLIES AND RESTRICTIVE TRADE PRACTICES (SECOND AMENDMENT) RULES, 1972

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : I beg to lay on the Table a copy of the Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 748 in Gazette of India dated the 17th June, 1972, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library. See No. LT 3417/72.]

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